

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 202
IB-219/ND/2023
IA-140/2024

IN THE MATTER OF:
Bank of Maharashtra
(through RP)

... **Applicant/Petitioner**

Versus

Smt. Sudha

...

Respondent

Under Section: 95(1) of IBC, 2016

Order delivered on 25.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the PG : Adv. Abhishek Naik, Adv. Gulafsha Kureshi

For the RP : CS Gaurav Joshi

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-140/2024: Ld. Counsel for the Personal Guarantor produced a copy of the order dated 12.06.2024 passed by this Court in respect of the Personal Guarantor, qua the same financial facility for which the Respondent before us stood as Personal Guarantor. With reference to said order he submitted that ideally the present petition may also be heard along with CP (IB)-220/ND/2023 and CP (IB)-221/ND/2023.

In the wake, let the present petition be listed before the same Court in which the IA-143/2024 and IA-141/2024 are listed in terms of the order dated 08.07.2024 passed by the Hon'ble President, subject to order of Hon'ble President on 29.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)